

**CENTRAL ADMINISTRATIVE TRIBUNAL  
CHANDIGARH BENCH**

...

**ORIGINAL APPLICATION NO.060/00561/2018**

**Chandigarh, this the 14<sup>th</sup> day of May, 2018**

...

**CORAM: HON'BLE MR. JUSTICE M.S. SULLAR, MEMBER (J)**

...

Varinder, aged about 21 years S/o Late Shri Nobat, White Washer,  
R/o Village Badi Karoran, Tehsil Kharar, District SAS Nagar,  
Mohali (Punjab) (Group-D).

**....APPLICANT**

**(Present: Mr. S.P. Soi, Advocate.)**

**VERSUS**

1. Union Territory, Chandigarh through Secretary, Engineering Department, U.T. Chandigarh, Sector 9, Chandigarh.
2. The Executive Engineer, C.P. Division No.6, Sector 9, Chandigarh.
3. The Executive Engineer, Construction Circle-II, U.T. Sector 9, Chandigarh.
4. The Sub Divisional Engineer, C-9, Sub Division, Sector 9, Chandigarh.
5. Superintending Engineer, Construction Circle-II, Sector 9, Chandigarh.

**....RESPONDENTS**

**ORDER (Oral)**

**HON'BLE MR. JUSTICE M.S. SULLAR, MEMBER (J):-**

The main contention of learned counsel, at this stage, is that, although the applicant has moved representation dated 21.03.2018 (Annexure A-2), for redressal of his grievances, but no decision has yet been taken on it by the Competent Authority.

Having heard the learned counsel for the applicant, having gone through the record with his valuable assistance, after considering the entire matter and without expressing any opinion on merits, lest it may prejudice the case of either side, during the course of further consideration of the matter, the main instant Original Application is disposed of with the direction to the Competent Authority amongst the respondents to sympathetically consider and decide the indicated representation, by passing a speaking & reasoned order and in accordance with law, within a period of two months from the date of receipt of a certified copy of this order.

**(JUSTICE M.S. SULLAR)**  
**MEMBER (J)**

**Dated: 14.05.2018.**

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